

against him for his alleged misbehaviour with the safai karmchari. As no reply was received from Shri Joshi, the University considered the matter and terminated his services w.e.f. 16.11.91. Meanwhile on a written complaint from Shri Sallan, Delhi Police registered a case under Section 7 of the protection of Civil Rights Act and arrested Shri Joshi, the Mess Manager.

(iii) However, the students of the University also demanded the immediate removal of Dr. V.B. Talwar, Mess Warden of Brahmputra Hostel alleging that he had not acted promptly on Shri Sallan's Complaint against Shri Joshi and had also humiliated the aggrieved employee. In support of their demands, a group of students gheared Prof. Rameshwar Singh, Dean of Students on 15.11.91.

(iv) On 16.11.91 the Vice-Chancellor constituted a three-Member Committee consisting of Prof. Yogendra Singh, Prof. R.P. Anand and Dr. R.K. Kale to expeditiously inquire into the complaints made against Dr. Talwar by the students.

(v) As efforts to persuade the students to lift their gherao did not succeed and the health of the Dean of Students was deteriorating due to gherao for more than twenty four hours, it was decided to rescue him from the stressful

conditions. According to the information furnished by Delhi Police, the students became violent during the rescue operations, assaulted the police personnel on duty and stoned their vehicles. Six police vehicles were extensively damaged and ten policemen sustained injuries. Some policemen were also forcibly detained in the hostel by the agitating students. They were released after a few hours on the intervention of senior police official. The police has registered three separate cases under IPC in regard to these incidents. The University has also issued show-cause notices to 23 students for their involvement in the gherao of the Dean of Students and related incidents.

[English]

Documents Regarding Independence Struggle and Jawaharlal Nehru

4288. SHRI MOHAN SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Jawahar Lal Nehru Memorial Museum and Library has been set up to collect documents and evidence regarding independence struggle and the role of Jawahar Lal Nehru;

(b) whether the letters exchanged between Jawahar Lal Nehru and Lady Mountbatten which have been mentioned in the biography of Lady Mountbatten have been acquired by Jawahar Lal Nehru Memorial Museum and Library and are available there;

(c) whether all other documents regarding Jawahar Lal Nehru are preserved in this Library; and

(d) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir. This is one of its objectives.

(b) More than one hundred letters exchanged between Lady Mountbatten and Jawaharlal Nehru, which were acquired by the Museum & Library in 1990 are available in the Manuscript Division. In deference to the wishes of the donor these are not open t consultation, therefore it can not be said whether these are identical to the letters mentioned in the said biography.

(c) The Museum & Library seeks to collect and preserve all documents relating to Jawaharlal Nehru and other distinguished figures of Modern India.

(d) Does not arise.

Social Welfare Advisory Board, Orissa

4289. DR. KARTIKESWARPATRA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government are aware that the State Social Welfare Advisory Board in Orissa had been superseded;

(b) if so, the reason thereof;

(c) whether the Central Social Welfare Board is implementing the Schemes without the recommendations of the State Social Welfare Advisory Board; and

(d) the steps taken/proposed to be taken to revive the State Board and make it operational?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) The Government of Orissa had superseded the Orissa State Social Welfare Advisory Board with effect from 23rd April, 1990 without approval of the Central Social Welfare Board and without giving any reasons. Upon this order being set aside by the Hon'ble High Court of Orissa, the State Government handed over the charge to the unseated Chairman but on 26th December, 1990 suspended the State Board on ground of serious irregularities, mismanagement and misutilisatin of public funds.

(c) The State Government has appointed Director Social Welfare, Government of Orrisa as Administrator of the Board and the Schemes are approved by the Central Social Welfare Board on the basis of his recommendations.

(d) Chairman, Central Social Welfare Board has brought this matter to the attention of the State Government and requested them to re-appoint Smt. Sabitr Chaudhry as Chairperson so that she can complete her term which expires on 8.6.1992.

Advertisement of Infant Foods

4290. DR. RAVI MALLU: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whethr the Government have banned advertisements of infant Foods in the media; and

(b) if so, the the action taken by the Government against those who violated it during the last one year;

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, sir.